

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक ८]

शक्रवार, मे ९, २०१४/वैशाख १९, शके १९३६

पुष्ठे ३, किंमतः रुपये २७.००

असाधारण क्रमांक ३९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) (Amendment) Ordinance, 2014 (Mah. Ord. XII of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Amendment) (Amendment) Ordinance, 2014 (Mah. Ord. XII of 2014), published under the authority of the Governor].

FINANCE DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya, Mumbai 400 032, dated the 9th May 2014.

MAHARASHTRA ORDINANCE No. XII OF 2014.

AN ORDINANCE

to amend the Maharashtra Contingency Fund (Amendment) Ordinance, 2014.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action Mah. to amend the Maharashtra Contingency Fund (Amendment) Ordinance, 2014, for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

Short title and commencement.

- 1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) (Amendment) Ordinance, 2014.
 - (2) It shall come into force at once.

Amendment of section 2 of

2. In the Maharashtra Contingency Fund (Amendment) Ordinance, 2014, Mah. in section 2, for the words "a sum of one thousand crores of rupees" the words of 2014. Mah. Ord. XI in section 2, for the words a sum of cores of rupees" shall be substituted.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (XLVI of 1956), is one hundred fifty crores of rupees. The said corpus of one hundred fifty crores rupees has been increased to rupees one thousand crores of rupees as a temporary measure by the Maharashtra Contingency Fund (Amendment) Ordinance, 2014 (Mah. Ord. XI of 2014), promulgated on the 5th April 2014.

- 2. Heavy rainfall and hailstorm in 28 districts of the State in the months of February and March 2014, has caused widespread damages to the crops and houses and loss to human, animal and bird lives. The State Government has already released the contingency fund advance of Rs. 850 crores to the respective District Collectors through Revenue and Forests Department for providing assistance and compensation to the affected persons. However, more money is required for the said purposes. Besides, expenditure will have to be incurred on certain items of urgent and unforeseen nature. To meet the expenditure on these items, it is expected that Rs. 1500 crores will be required. These items of expenditure would constitute "New Services" and, therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 2nd June 2014. Necessary orders for making available funds for the above-mentioned purposes can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure for these items is required to be incurred immediately, it has been decided to incur the expenditure by way of withdrawal of advances from the Contingency Fund.
- 3. The present increased corpus of the Contingency Fund is only Rs. 1000 crores. Out of this, the balance available in the Contingency Fund at present is inadequate for meeting the expenditure on the above-mentioned items and for other unforeseen and immediate items of expenditure, which would be required to be met from the Contingency Fund. It is, therefore, considered expedient to increase the corpus of the Contingency Fund temporarily from Rs. 1000 crores to Rs. 2500 crores, so as to meet the expenditure, as aforesaid.
- 4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Maharashtra Contingency Fund (Amendment) Ordinance, 2014 (Mah. Ord. XI of 2014), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai, Dated the 8th May 2014. K. SANKARANARAYANAN, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SUDHIR SHRIVASTAVA,
Additional Chief Secretary to Government.